

**CENTRAL ADMINISTRATIVE TRIBUNAL****MADRAS BENCH**

**MA/310/00121/2020**  
**in**  
**OA/310/01055/2019**

**Dated Wednesday ,the 26<sup>th</sup> day of February, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan , Member(J)  
&  
Hon'ble Mr.T.Jacob , Member(A)**

1. The Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block, New Delhi.

2. The Chairman,  
Central Board of Excise and Customs,  
North Block, New Delhi. ....Applicants/Respondents

(By Advocate Mr. Sundareswaran)

Vs

B. Balamurugan,  
Assistant Commissioner of Customs,  
127/D, Ellaiammankoil Street,  
Thiruvottiyur, Chennai – 600 019. ....Respondent/Applicant

(By Advocate M/s Hari Radhakrishnan)

**ORAL OR D E R****(Pronounced by Hon'ble Mr. P.Madhavan, Member (J))**

MA 121/2020 is filed by the respondents in OA 1055/2019 seeking extension of time for passing order in the above said OA. No. 320/1055 of 2019 till the disposal of the OA.No. 310/1079 of 2019 or extend the time by a period of eight weeks time from the date of receipt of the order in the MA.

2. When the matter came up for hearing today, learned counsel for the MA applicants submits that the order of this Tribunal dated 07-08-2019 has already been complied with by the respondent by passing order dated 05-02-2020 on the representation of the OA applicants dated 22-01-2018 and therefore, MA has become infructuous and it may be closed. He has produced an order dated 05-02-2020 to this effect, which is taken on record.

3. In view of the above submission, MA is **closed as infructuous**.

(T.JACOB)  
Member(A)  
/SV

26-02-2020

(P.MADHAVAN)  
Member(J)